## CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

(This the 5th Day of April, 2018)

## Hon'ble Mr. Justice Dinesh Gupta, Member (J) Hon'ble Mr. Gokul Chandra Pati, Member (A)

Contempt Petition No.330/00060/2017
(Arising out of Original Application No.1657/2014)

	v Shanker ghalsarai, Dis			S.M.	Tiwari	R/o	Subhas	Nagar,	P.O.	
Ву	Advocate:		<i>A</i> pp	licant	in perso	n		<i>A</i> ppl	icant	
Versus										
1.	D.K. Gayen, General Manager, E.C. Rly, Hajipur, Bihar.									
2.	2. Mukesh Mehrotra, ADRM, E.C. Rly, Mughalsarai Respondent									
By Advocates:			Shri Raj Kamal Srivastava Shri A.K. Gupta							

## ORDER

## Delivered by Hon'ble Mr. Justice Dinesh Gupta-Member(J)

Applicant present in person. Shri Raj Kamal Srivastava and Shri A.K. Gupta, Advocates are present for the respondents.

2. Counsel for the respondents submitted that vide order dated 01.02.2017 passed in O.A. No. 1657 of 2014, respondents were directed to decide the Appeal of the applicant.

3. In compliance of the aforesaid order, respondents have filed compliance affidavit on 23.10.2017 annexing the letter dated

01.06.2017 by which they have decided the appeal of the applicant.

4. We have perused the compliance affidavit as well as letter

dated 01.06.2017 and found that the respondents have decided the

appeal of the applicant. Hence, there is no wilfull disobedience on

the part of the respondents and they have fully complied with the

order of this court. Accordingly, the Contempt Petition is

dismissed. Notices issued to the respondents are discharged.

However, if the applicant is still aggrieved with the order of the

respondents, he may file fresh O.A.

(Gokul Chandra Pati)
Member-A

(Justice Dinesh Gupta)

Member-J

Sushil